

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
PUNE**

MEMORANDUM OF APPLICATION

(Under Sections 15 of read with section 18 National Green Tribunal Act,
2010)

APPLICATION NO. OF 2023

INDEX

**REJOINDER TO AFFIDAVIT-IN-REPLY OF
RESPONDENT NO. 10**

(Godrej Projects Development Ltd.)

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**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
PUNE**

MEMORANDUM OF APPLICATION

(Under Sections 14 & 15 of read with section 18 National Green
Tribunal Act, 2010)

APPLICATION NO. 28 OF 2023

BETWEEN:

Santosh Daundkar ... **APPLICANT**

AND

Member-Secretary, State Level Environment Impact Assessment
Authority and Ors. ... **RESPONDENTS**

**REJOINDER TO AFFIDAVIT-IN-REPLY OF RESPONDENT
NO. 10 (Godrej Projects Development Ltd.)**

I, Santosh Daundkar, the Applicant above-named, residing at
Mumbai, do hereby solemnly affirm and state as under:

- 1.** The Applicant has gone through the Affidavit-in-Reply of the abovementioned Respondent, and accordingly, tenders this Rejoinder.
- 2.** The Applicant submits that, in this Rejoinder, he shall traverse through the core points which are pertinent to the issues at stake. Accordingly, whatever has not been denied specifically, be construed as being an admission which shall be adverse to the underlying cause of this Original Application.

3. In this Affidavit-in-Reply, this Respondent has stated that the Applicant has made a false allegation and that he ought to be imposed with heavy costs. This position taken by this Respondent is aimed at intimidating the Applicant and to dissipate his fervour to seek a redress to the serious violation of environment laws done by this Respondent. These violations are traversed through in the further parts of the Rejoinder.

4. In this reference, the Applicant states that the impleading of this Respondent to this Original Application was only for an academic purpose and that the Applicant has not been seeking any specific relief against this Respondent. All that the Applicant is seeking is that there ought to be a mechanism to identify all the violations which have happened, where Recreation Ground has not been placed on the Ground and action be taken in accordance with the law.

5. The Applicant submits that the assertion of this Respondent that in this project he has been honest and forthright, this assertion would get upturned when confronted with glaring facts and crushing violation of laws. This would show that this Respondent does not bear clean hands. Accordingly, on this solitary reason, the averments of this Respondent turns worthy of rejection.

6. ***Why this Respondent does not bear clean hands:***

The reasons why this Respondent has not filed this Affidavit-in-Reply with clean hands is apparent from the following facts and laws:

(A) The Project Proponent has converted a land bearing a jungle of trees into a concrete jungle:

This Respondent i.e. *The Project Proponent, without any mercy towards nature, has removed an urban jungle and has replaced it by a concrete jungle.* It is indeed a miracle to note that while major public infrastructure projects get stalled because they do not get permission to cut only few trees, but in this case, the Project Proponent was given to cut 132 trees and transplant 60 trees i.e. he was able to remove 192 trees grown up over several decades for his luxury project in the name of Rehabilitation of some old ground floor barracks.

The infraction done by the Project Proponent is clearly apparent from the historical imagery of Google Earth Satellite Photographs. The Applicant craves leave of this Hon'ble Tribunal to submit the same as and when called upon to do so.

It is, indeed, an irony that while in Mumbai, trees which come in the middle of public roads, are not permitted to be cut, then how was it that the Project Proponent was permitted to remove 192 trees and erase an urban jungle.

Naturally, there is something which more than meets the eye.

(B) The Project Proponent has wrongly stated his obligations to plant trees.

It is seen that the Project Proponent has got an obligation to plant 3126 trees, however, as per the Environment Clearance dated 13th September, 2024, he only has to plant 300 trees. The true facts in this reference are apparent from the following:

Tree NOC dated 14 March, 2022 (ANNEXURE-‘A-3’) –
149 trees to be cut, 41 to be transplanted.

Tree NOC dated 16 October, 2023 (ANNEXURE-‘A-4’) –
132 tree to be cut and 60 to be transplanted.

TOTAL:

Trees to be cut – 281

Trees to be transplanted – 101

Obligation to plant trees *(as per standard Environment Clearance Conditions, which the Project Proponent has to comply with as per the EC of 13 September, 2022 where it is stipulated as – “Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1: 10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.”)*:

- a.** Trees to be planted in lieu of Trees Cut – $281 \times 10 = 2810$ Trees.
- b.** Trees to be planted in lieu of Trees Transplanted – 101 Trees
- c.** Additional Obligation to plant trees 1 tree per @ 80 square metres of layout area – $30443/80 = 380.53$ i.e. 381 Trees
- d.** No. of old Trees to be retained: 166 (as evident in clause 31 of the Environment Clearance 13 September, 2022). 166

Total Tree Plantation Required of Indigenous Trees per the “Green Belt” Guidelines issued by the Central

Pollution Control Board – 3292 Trees LESS 166

*Retained Trees = **3126 Trees.***

It is shocking to note that against the aforesaid obligation of planting 3126 trees, there are negligible number of trees planted on the site.

This Respondent for the reasons best known to him has been able to circumvent the obligation of planting 3126 trees, and seeks to plant only 300 trees as under as per Environment Clearance dated 13 September, 2022.

What is appalling to note that the minimum dimensions required for a tree on Mother Earth is as under:

As per the settled position in law a distance of 1 metre has to be kept free of concrete from the edge of the trunk of the tree. Thus, this will add up to 2 metres. In addition, since the Project Proponent has to plant indigenous variety of trees, which are local evergreen tall tropical trees, thus the minimum diameter of the trunk would be 1 metre.

For this reason, the minimum space required at the ground level free of concrete i.e. on Mother Earth has to be 3 metre x 3 metre. In addition, there has to be space for the canopy of the tree to spread.

Considering the above-mentioned requirement, there is no space in the layout, where such tree plantation can be done, where there is a space of 3 metre x 3 metre on Mother Earth.

In short, the Project Proponent would also not be able to plant the deficient No. of 300 trees. Needless to add that the claim of the Project Proponent to retain 166 trees also does not seem to be tenable because as per the Google Earth Satellite Photograph, the entire site has almost been completely denuded.

(C) The Project Proponent has not left a separate Recreation Ground as required under the rules for tree plantation:

From the layout plan it is apparent that the Project Proponent has left a strip of land of 1.5 metres width in the periphery of the plot for the purpose of tree plantation. This he terms it as a Recreation Ground. However, a strip of land so narrow as of 1.5 metres i.e. 4 feet and 11 inches can never qualify as a garden

The specifications of the garden has been prescribed in Regulation 27 of the Development Control and Promotion Regulations for Greater Mumbai, 2034, which for the sake of convenience is quoted hereunder:

“Minimum dimensions: The minimum dimension of such LOS shall not be less than 7.5 m, and if the average width of such LOS is less than 16.6 m, the length thereof shall not exceed 2 1/2 times the average width.”

In other words, the Project Proponent has made a mockery of the law by having a narrow strip of land around the periphery of the plot and he has called it as a Garden.

(D) The Project Proponent is seeking to plant trees on the Fire Tender Driveway.

It is seen that the Project Proponent does not have any direct access to the plot from the main road. Instead, he has a "Means of Access" of 9 metre. Since the height of the tallest building in the layout is of 54 floors i.e. of 175.95 metres, the minimum "Means of Access" required was of 12 metres. Instead, by violating the law, the Project Proponent has provided access road of as less than 6 metres.

As per the provisions of Regulation 23 of the Development Control and Promotion Regulations for Greater Mumbai, 2034, if the length of the "Means of Access" is more than 300 metres, then a "Means of Access" of at least 12 metres has been provided.

In this case, what the Project Proponent has done is to reduce the "Means of Access" and thereby created a space of about 1.7 metres for tree plantation.

Needless to add that if the "Means of Access" is reduced to such a level, then how would the fire tender be able to create an incline for the ladder.

(E) The Project Proponent has done a shocking act of providing Zero Setbacks:

The Applicant submits that Regulation 23 provides for a distinct and separate access road and Regulation 27 provides open spaces

around the access road of the building. What is extremely shocking to note that the Project Proponent has not provided any open space at all as required under Regulation 27 of the Regulations. Needless to add the for a building having a height of more than 120 metres an open space of 20 metres ought to have been provided and which has not been provided by the Project Proponent.

7. Considering the above, it is submitted that the claim of the Project Proponent that he has provided a Recreation Ground of 3105 square metres is a complete misrepresentation in view of the submissions made above.

8. The Applicant further submits that this is not the first time that the Group Company of the Project Proponent i.e. Godrej Properties has been involved in violating the law. In the Order passed by the National Green Tribunal, Southern Zone the Project Proponent has been asked to entirely demolish the skyscraper building because a part of its garden without within the buffer zone of a lake. In fact, the violations here are far more serious, where it is apparent that the "Rule of Law" in the realm of town planning has collapsed here. Accordingly, it is necessary that the Project Proponent faces the consequences linked to such infractions.

9. Accordingly, since the purpose of this project is at variance with taking specific action for the infringements done by the Project Proponent accordingly, the Applicant submits that he is moving the State Level Environment Impact Assessment Authority to take statutory action for the Environment Clearance conditions by the

Project Proponent. The Authority has been accorded statutory powers under section 5 of the Environment Protection Act, 1986, for violation of Environment Clearance conditions vide Notification dated 28th February, 2014. The Applicant is sanguine that the Authority would not dither from invoking its statutory obligations for protecting the "Right to Life" of the people as guaranteed under Article 21 of the Constitution of India, so that the requisite areas be provided for Garden.

12. Accordingly, it is humbly prayed that the prayers made in the Original Application be made absolute.

[Handwritten Signature]
APPLICANT

VERIFICATION

I, Santosh Daundkar, resident of 10/37 BIT Chawl, KK Marg, Mumbai Central, Mumbai 400 008, do hereby verify that the contents of aforesaid paras of this Rejoinder are true to my personal knowledge and belief and that I have not suppressed any material fact.

[Handwritten Signature]
SIGNATURE OF THE APPLICANT

DATE: ¹¹7 November, 2024

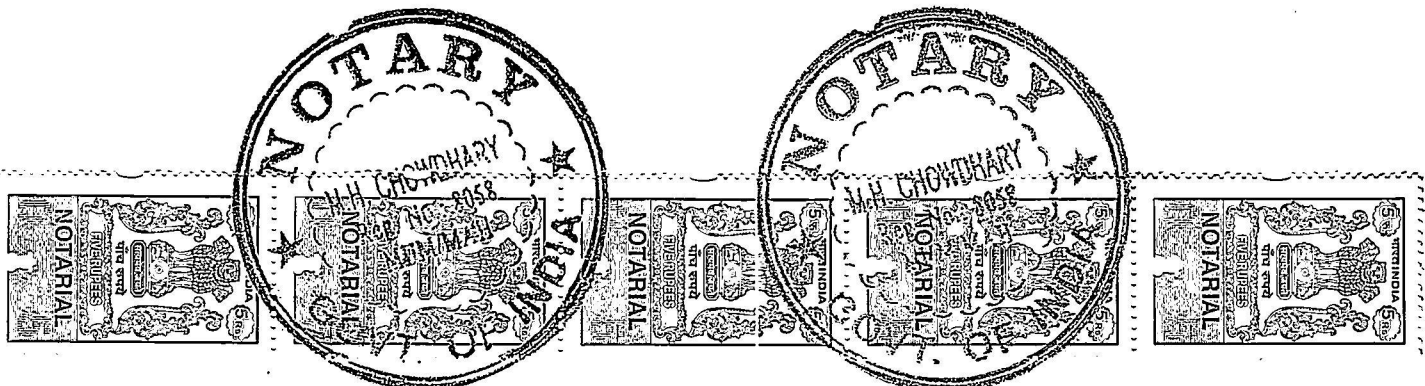
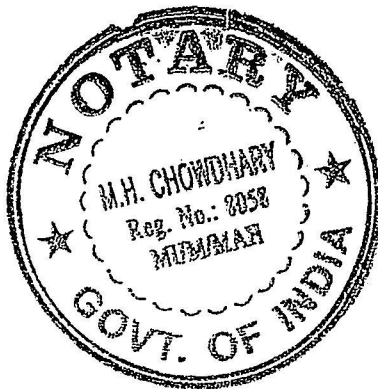
PLACE: Mumbai

BEFORE ME

[Handwritten Signature]
M. H. CHOWDHARY
PUBLIC NOTARY
(GOVT. OF INDIA)

7 NOV 2024

REGISTERED /IDE
Sr. No. 780
Page No. 33
Date: 7 NOV 2024
OF NOTARY REGISTER



ANNEXURE-'A-1'

Office of the Supdt .of Gardens
Veermata Jijabai Bhosale Udyan,
Penguin Building , 2nd Floor
Dr.Ambedkar Road, Byculla (East),
Mumbai-400 027.

To,
M/s. Godrej Projects Development Ltd.
5th floor , Pirojshanagar, Eastern Express Highway,
Vikhroli (E) , Mumbai- 400 079.

Dr.S.G./C/59 /00-00/Prop/09/11/MDC/ 69
Date:- 14.3.2022

Sub : Permission for Cutting & Transplanting of trees in the proposed redevelopment on plot bearing C.S. no. 437, 335, 338 , 339, 340 , 341, 342,346, 347, 348, 350, 351, 352, 353, 354, 356 of Dadar Naigaon Div, Rafi Ahamad Kidwai Marg, Azad Nagar, Wadala, Mumbai 400 031 in 'F/North' ward.

Sir/ Madam,

Please refer to your Architect M/s. Ellora Project Consultants letter no. Nil dt. 10.12.2021 for permission for removal of tree affected in proposed redevelopment on plot bearing C.S. no. 437, 335, 338 , 339, 340 , 341, 342,346, 347, 348, 350, 351, 352, 353, 354, 356 of Dadar Naigaon Div, Rafi Ahamad Kidwai Marg, Azad Nagar, Wadala, Mumbai 400 031 in 'F/North' ward has been considered by the Tree Authority under Section 8(3) of The Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975,as modified up to January 2018.

Hence, You are hereby directed to plant **298** nos trees in lieu of **Cutting 149** (One hundred Forty Nine) trees (Tree Sr.no.- 01, 08, 09, 10, 11, 13, 16, 40, 41, 42, 44, 45, 46, 47, 48, 49, 51, 52, 53, 54, 55, 57, 58, 60, 62, 63, 64, 65, 67, 68, 69, 70, 71, 72, 73, 75, 76, 78, 79, 80, 81, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 137 (dead) , 147, 156, 157, 161, 162, 163, 164, 166, 167, 168, 169, 170, 171, 172, 183, 184, 186, 188, 192, 193, 194, 195, 196, 197, 198, 200, 201, 202, 203, 204, 205, 206, 207, 258, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 275, 276, 291, 292, 293, 294, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 338, 339, 341, 342, 344, 346, 348, 354, 355) within lays from the execution of tree cutting, **Transplant 41** (Forty one) trees (Tree Sr.no.- 02, 03, 12, 14, 15, 17, 43, 50, 59, 61, 66, 74, 77, 82, 95, 96, 97, 108, 141, 144, 145, 146, 148, 160, 165, 173, 185, 187, 189, 199, 259, 260, 274, 277, 295, 340, 343, 345, 347, 349, 350) is sanctioned by the Tree Authority's vide its **Resolution no. 69 dt.07.03.2022**.

As per the provision under Section 8 (3) (a) of the said Act, you are hereby directed that no tree shall be cut/ transplant until fifteen days (15) after the permission is given by the Tree Authority. And also you are requested to inform the Jr.Tree officer of concern ward about the date and time of cutting & transplanting of trees as per permission , so that the representative of this office will remain present to ensure the work carried out properly Jr. Tree officer 'F/North' ward whose contact no is 8692030699 .

The remaining **307** (Three hundred Seven) trees (Tree Sr. no. - 04, 05, 06, 07, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 56, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 138, 139, 140, 142, 143, 149, 150, 151, 151 A , 152, 153, 154, 155, 158, 159, 174, 175, 176, 177, 178, 179, 180, 181, 182, 190, 191, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 307 to 337, 351, 352, 353, 356 to 496) shall be **Retained** as it is , as per plan attached.

Whoever fells any tree or causes any tree to be felled in contraventions of the provisions of the Act or without reasonable excuse fails to comply with any order issued or condition imposed by the Tree Officer or the Tree Authority or voluntarily obstructs any member of the Tree Authority or the Tree Officer or any

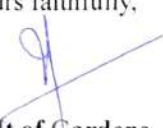
991 Officers and Servants subordinate to him in the discharge of their functions under this Act, shall, in consequence of any neglect or default, be punished with the fine of not less than one thousand rupees which may extend up to five thousand rupees for every offense and also with imprisonment for a term of not less than one week. Which may extend up to one year. The felling or causing of felling of each tree without the permission of the Tree Authority shall constitute a separate offense.

As per provision under section 19 (b) you are directed to plant trees in open spaces as well as R.C. Area as per the norms of Tree Authority before getting occupation /completion certificate of the constructed propose work.

As per direction of the Tree Authority, you are hereby directed to submit the photographs taken while transplanting of trees and the C.D. of the transplantation of the trees, you are also requested to plant indigenous variety of trees having circumference of 6" above and height of 10'-12' above. The list of indigenous variety of trees is enclosed herewith for your ready reference and compliance.

Thanking you.

Yours faithfully,


**Supdt. of Gardens
& Tree Officer**

1. NO. OF TREES ON SITE-497 Nos.

2. NO. OF RETAIN TREES ON SITE-307 Nos.

3. TOTAL TREES IN PHASE-1 = 190 Nos.

4. TO BE CUTTED TREES IN PHASE-1 = 64 Nos.

Legend:-

TO BE CUT - 

TO BE TRANSPLANT- 

TO BE RETAIN - 

TRANSPLANT LOCATION - 

The permission for Cutting of 149 trees
(Tree Sr.no. as per draft)
& Tree Branches trimming Nil (Tree Sr.no. Nil) for
Transplanting of 41 trees (Tree sr.no. as per draft)
and for Retaining of 307 tree (Tree Sr.no. as per draft)
is granted vide Tree Authority resolution no. 69
02-03-2022


Suptd. of Gardens
& Tree Officer


J.G. D. MOULIAR
D/294/LS

SIGNATURE NAME &
ADDRESS OF L.S.

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED REDEVELOPMENT OF PROPERTY KNOWN AS
AZAD NAGAR, BEARING C.T.S. NO. 437 (pt), 335 (pt), 338 (pt), 339 (pt),
340 (pt), 341 (pt), 342 (pt), 346 (pt), 347 (pt), 348 (pt), 350 (pt), 351 (pt), 352 (pt),
353 (pt), 354 (pt), 355 (pt), 356 (pt), WADALA (W), MUMBAI-31.

NAME OF OWNER

GODREJ PROJECTS DEVELOPMENT LTD.
C/A TO OWNER SHRI. AZAD NAGAR CHS
& OM AZAD NAGAR CHS



DGN BY	SONAI
DRAWN	BHAGYASHIRI
SCALE	As Noted
DATE	

ELLORA

PROJECT CONSULTANTS
317 NINAD CHS LTD.,
BLDG NO 7 KHER NAGAR
SERVICE ROAD
BANDRA (E) MUMBAI 400 051
TEL : 26474144 - 26474177

ANNEXURE 'A-2'

Office of the Supdt. of Gardens
Veermata Jijabai Bhosale Udyan,
Penguin Building , 2nd Floor
Dr. Ambedkar Road, Byculla (East),
Mumbai-400 027.

To,
M/s. Godrej Projects Development Ltd.
Godrej One , 5th floor, Pirojshanagar,
Eastern Express Highway ,
Vikhroli (E) , Mumbai- 400079

Dy.S.G./C/09 /CC-06/Prop/DD/ II/AMDC/ Tree-2023
Date: 16.10.2023. CR-18

Sub : Permission for Cutting & Transplanting of trees are coming in the proposed development of phase -II of Sale Bldg. On plot bearing CTS no. 437(pt) , 335 (pt) , 338 (pt) , 339 (pt) , 340 (pt) , 341 (pt) , 342 (pt) , 346 (pt) , 347 (pt) , 348 (pt) , 350 (pt) 351 (pt) , 352 (pt) , 353 (pt) , 354 (pt) & 356 (pt) of Dadar Naigaon Div , Rafi Ahmed Kidwai marg, Azad Nagar, Wadala "Shree Azad Nagar CHS Ltd & Om Azad Nagar CHS Ltd" in 'F/North' ward.

Sir/ Madam,

Please refer to your letter no. Nil dt. 04.07.2022 for granting permission for Cutting & Transplanting of trees are coming in the proposed development of phase -II of Sale Bldg. On plot bearing CTS no. 437(pt) , 335 (pt) , 338 (pt) , 339 (pt) , 340 (pt) , 341 (pt) , 342 (pt) , 346 (pt) , 347 (pt) , 348 (pt) , 350 (pt) 351 (pt) , 352 (pt) , 353 (pt) , 354 (pt) & 356 (pt) of Dadar Naigaon Div , Rafi Ahmed Kidwai marg, Azad Nagar, Wadala "Shree Azad Nagar CHS Ltd & Om Azad Nagar CHS Ltd" in 'F/North' ward has been considered by the **Maharashtra State Tree Authority, Government of Maharashtra Environment & Climate Change Department** Sanctioned No. **Tree -2023 /CR- 131 /T.C. 2 dt. 08.08.2023**

Hence, You are hereby directed to plant **631** (Six hundred Thirty) in lieu of (As per section 8(5) (a) & 7(i) of MPPT (Amendment Act 2021) **Cutting 132** (One hundred Thirty two) no. of trees (Tree no.- 178, 181, 210, 211, 213, 214, 216, 217, 218, 223, 224, 230, 231, 232, 234, 235, 240, 241, 242, 246, 247, 249, 250, 251, 253, 256, 257, 278, 279, 281 to 290, 307 to 310, 317, 319, 320, 324, 325, 326, 328, 329, 331, 333 to 336, 357, 358, 375, 376, 380, 383, 384, 386, 388, 391, 393 to 408, 411, 412, 415, 416, 421, 422, 424, 425, 427 to 443, 445 to 448, 453, 454, 456 to 460, 462, 468 to 470, 472, 473, 475 to 478, 480, 482, 483, 485) & **Transplanting 60** (Sixty) nos. of trees (Tree no- 179, 180, 208, 209, 212, 215, 219, 221, 222, 225, 227, 228, 233, 236, 237, 244, 245, 248, 252, 254, 255, 280, 313, 318, 321, 322, 323, 327, 330, 332, 337, 356, 377, 378, 379, 381, 382, 385, 387, 389, 390, 392, 409, 410, 413, 414, 418, 419, 423, 426, 444, 455, 461, 463, 464, 465, 467, 479, 484, 490) within 15 days from the execution of trees Cutting & Transplanting.

You are requested to inform the Jr. Tree officer / Hort. Asstt. of concern ward about the date and time of cutting of trees as per permission, so that the representative of this office will remain present to ensure the work carried out properly Jr. Tree office/ Hort. Asstt 'F/North' ward whose contact no is - 8692030699.

The remaining **115** (One hundred Fifteen) nos. of trees (Tree no.- 04, 05, 06, 07, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 56, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 138, 139, 140, 142, 143, 149, 150, 151, 151A, 152.

153, 154, 155, 158, 159, 174, 175, 176, 177, 182, ~~190~~¹⁴, 191, 220, 226, 229, 238, 239, 243, 311, 312, 314, 315, 316, 351, 352, 353, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 417, 420, 449, 450, 451, 452, 466, 471, 474, 481, 487, 488, 489, 490, 492, 493, 494, 495, 496, 497) shall be **Retained** as it is as per plan attached.

Whoever fells any tree or causes any tree to be felled in contraventions of the provisions of the Act or without reasonable excuse fails to comply with any order issued or condition imposed by the Tree Officer or the Tree Authority or voluntarily obstructs any member of the Tree Authority or the Tree Officer or any Officers and Servants subordinate to him in the discharge of their functions under this Act, shall, on conviction, be punished with the fine of not less than one thousand rupees which may extend upto five thousand rupees for every offense and also with imprisonment for a term of not less than one week. which may extent up to one year. The felling or causing of felling of each tree without the permission of the Tree Authority shall constitute a separate offense.

As per provision under section 19 (b) you are directed to plant trees in open spaces as well as R.G. area as per the norms of Tree Authority before getting occupation /completion certificate of the propose work.

As per direction of the Tree Authority, you are hereby directed to submit the photographs taken while transplanting of tree and the C.D. of the transplantation of the tree you are also requested to plant indigenous variety of tree having height of 6' & above. The list of indigenous variety of trees is enclosed herewith for your ready reference and compliance.

Thanking you.

Yours faithfully,


Supdt. of Gardens
& Tree Officer

Sr No.	Common Name	Botanical Name
1	Wad	<i>Ficus bengalensis</i>
2	Pimpal	<i>Ficus religiosa</i>
3	Umber	<i>Ficus glomerata</i>
4	Kanchan	<i>Bauhinia purpurea</i>
5	Kadamb	<i>Anthocephalus indicus</i>
6	Gunj	<i>Adenantha pavonia</i>
7	Palas	<i>Butea monosperma</i>
8	Neem	<i>Azadirachta indica</i>
9	Mahogani	<i>Swietenia mahigani</i>
10	Mahua	<i>Madhuca indica</i>
11	Bahava	<i>Cassia fistula</i>
12	Sag	<i>Tectona grandis</i>
13	Arjun	<i>Terminalia arjuna</i>
14	Ain	<i>Terminalia crenulata</i>
15	Kinjal	<i>Terminalia paniculata</i>
16	Sita Ashok	<i>Saraca indica</i>
17	Undal	<i>Calophyllum inophyllum</i>
18	Nagkesar	<i>Mesuaferrea</i>
19	Champaka	<i>Magnolia Sps.</i>
20	Shivan	<i>Gmelina arborea</i>
21	Shirish	<i>Albigia lebek</i>
22	Bakul	<i>Mimusops elengi</i>
23	Beal	<i>Aegle marmelos</i>
24	Taman	<i>Lagerstroemia speciosa</i>
25	Hirda	<i>Terminalia chebula</i>
26	Beheda	<i>Terminalia belerica</i>
27	Coconut	<i>Cocos nucifera</i>
28	Awla	<i>Emblica officinallis</i>
29	Khair	<i>Acacia catechu</i>
30	Tetu	<i>Oroxylum indicum</i>
31	Chinch	<i>Tamarandus indicum</i>
32	Putranjva	<i>Putranjiva roxburghi</i>
33	Jangli Badam	<i>Sterculia foetida</i>
34	Bibba	<i>Semecarpus anacardium</i>
35	Thevetia	<i>Thevetia peruvians</i>
36	Ritha	<i>Sapindus laurifollius</i>
37	Chandan	<i>Santalum album</i>
38	Kumbha	<i>Careya arborea</i>
39	Fishtail palm	<i>Caryota urens</i>
40	Khajur	<i>Phoenix sylvestre</i>
41	Chafa	<i>Plumeria rubra</i>

**Having circumference of 1' above and height of 15' above, as per Tree Authority's resolution no.500, dt.18.03.2011

